

Seemapuri etc. have no sewerage system and other civic amenities;

(b) if so, the reasons for not providing civic amenities by DDA; and

(c) when the above mentioned sewerage system is likely to be provided ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) The DDA has reported that all civic amenities except sewerage and individual water connections, have been provided in these resettlement colonies.

(c) The DDA has stated that estimates have been prepared for approval of the competent authority and tenders for the work in New Seemapuri are being invited. It is, however, not feasible to lay down any time limit for completing it.

Transfer of Membership of Housing Societies

10189. SHRI HIRALAL R. PARMAR :

SHRI T.R. SHAMANNA : Will the Minister of WORKS AND HOUSING be pleased to refer to reply given to Unstarred Question No. 7696 on 16 April, 1984 regarding transfer of membership of Housing Societies in the name of relatives and state;

(a) the procedure and details of relevant rules/sections adopted for transfer of membership in case of alive members of Co-operative Land and Group Housing Societies in Delhi;

(b) whether approval of transfer of membership in case of alive members is to be given by Society itself and not by Registrar, Cooperative Societies;

(c) whether clearance of DDA is also necessary before effecting the transfer and making necessary changes in the

books of Registrar, Cooperative Societies; and

(d) if so, under what rule approval of DDA is to be obtained before transfer of membership is effected and details of relevant rules ?

THE DEPUTY MINISTER IN THE DEPARTMENTS OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The Section 25 of Delhi's Cooperative Societies Act, 1972 and Rule 34 of the Delhi Cooperative Societies Rules 1973 giving this information are given in the Annexure laid on the Table of the House. (*Placed in library. See No. Lt. 8371/84.*)

"(b) Yes.

(c) No.

(d) In the case of Cooperative Housing Societies who have been given land by DDA on lease hold basis, the DDA have laid down the guidelines for such transfers. In such cases transfer has to be approved by DDA and a new sub-lease has to be signed between transferer, DDA and the Society.

Unauthorised Factories, Shops etc. in Anand Parbat

10190. SHRI NIHAL SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of persons who have built unauthorised factories, shops and residential houses around Anand Parbat, New Delhi and the particulars thereof as also the details of their profession; and

(b) the number of persons who are running factories without licences there and the number of persons among them who have installed heavy motors without taking permission ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE